Publication Notice in **FAO No. 2007 of 2017** for **06.11.2025** (A), in compliance of order dated 18.08.2025 passed by Hon'ble Mrs. Justice Archana Puri.

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO NO. 2007 OF 2017 (O & M)

IFFCO TOKIO GENERAL INS. CO. LTD.

.....Appellants

V/s

MAYAWATI AND OTHERS

.....Respondents

Appeal u/s 173 of Motor Vehicles Act 1988

Notice to:

Respondent no. 6. Sher Singh son of Ram Partap resident of 115 M.G. Road, P.O Sikanderpur Ghosi near Sahara Mall, Gurgaon (Owner of offending vehicle Truck Bearing registration no. HR-55F-7592).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **06.11.2025 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Superintendent

For Registrar (Judicial)
Punjab and Haryana High Court,

Chandigarh.